

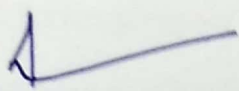
Case No. 122/2020
FIR No. 09/2020
u/s 376/354/511/34 IPC
PS: Hauz Qazi
State Vs. Monu @ Amit

03.09.2020

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State.
Ms. Lakshmi Raina, Ld. Counsel for DCW through V.C/mobile
call.
Sh. Rakesh Chauhan, Ld. Counsel for the accused/applicant Monu
physically.

Complainant in person with IO SI Arti.

Be put up on 08.09.2020 for arguments on the bail application.


(SATISH KUMAR)
ASJ/SFTC-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
03.09.2020

Case No. 122/2020
FIR No. 09/2020
u/s 376/354/511/34 IPC
PS: Hauz Qazi
State Vs. Vishvender

03.09.2020

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State.

Ms. Lakshmi Raina, Ld. Counsel for DCW through V.C/mobile call.

Both accused persons are present.

Sh. Rakesh Chauhan, Ld. Counsel for the accused persons is present physically.

Complainant in person with IO SI Arti.

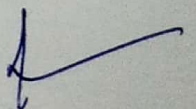
Arguments heard on the application for extension of interim bail of applicant/accused Vishvender through Video Conferencing.

Ld. Counsel for accused/applicant has submitted that accused/applicants were earlier on interim bail for 45 days i.e. till 26.06.2020 and accused persons have been falsely implicated in this case. It is further submitted that accused persons are the sole bread earner of their family and make a request that interim bail of applicants/accused may kindly be extended.

Per Contra, Ld. Addl. PP for the State has vehemently opposed the bail application.

Complainant has submitted in the court that she does not want to appear in the court. Complainant has submitted that she won't appear in the court on the next date of hearing and court can pass any order.

Heard. In view of the submissions made by Ld. Counsel for applicant/accused, Ld. Counsel for DCW as well as Ld. APP for the State and



After gone through the contents of the bail application, without commenting upon the merits of the case and in compliance of the directions passed by High Power Committee of Hon'ble High Court of Delhi, interim bail of both applicants/accused Vishvender and Amit @ Monu is hereby extended till **08.09.2020.**

Be put up on **08.09.2020.**

Copy of this order be sent to the Jail Superintendent, Delhi for necessary compliance.



(SATISH KUMAR)
ASJ/SFTC-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
03.09.2020